

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 102
IB-478/ND/2020**

IN THE MATTER OF:

M/s. Relainace Home Finance Ltd.

...PETITIONER

Vs.

M/s. Jubilant Malls Pvt. Ltd. and Others

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 17.08.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor

**:Mr. Akhil Sachar and Ms.
Sunanda Tulsyan, Advocates.**

For the Respondent/Applicant

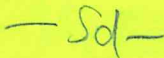
**:Mr. Rahul Mukherjee and Mohd.
Hamza, Advocates.**

ORDER

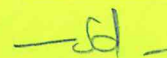
IA No. 3535 of 2021.

This is an application under Section 8 of the Arbitration and Conciliation Act, 1996 on behalf of the Corporate Debtor/Respondent No. 1/Applicant.

We have heard the submissions made by the Applicant as well as Counsel for the Non-applicant. The Counsel for the Non-applicant has prayed for grant of time to file reply. Two weeks' time is granted for filing reply. Matter is adjourned to **10.09.2021**.



**(Hemant Kumar Sarangi)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)